

State Vs. Arun Saini
FIR No.154/2020
PS: Rajender Nagar

01.09.2020

रिशभ कपूर
RISHABH KAPOOR
महानगर दण्डाधिकारी-03
Metropolitan Magistrate-03
केन्द्रीय जिला कमरा नं. 150
Central District, Room No. 150
तीस हजारी न्यायालय, दिल्ली
Tis Hazari Courts, Delhi

Matter heard through VCC over Cisco Webex.

Case is taken up in view of Circular No. 23456-23616 DJ(HQ)/Covid lockdown/Physical Courts Roster/2020 dated 30.08.2020 issued by Ld. District & Sessions Judge (HQ).

Present: Sh. Vakil Ahmed Ld. APP for State

None for applicant

IO/HC Ravinder Singh in person

The present application for release of personal search articles was filed on behalf of the applicant Arun Saini, through email id of this court.

Scanned copy of reply of under the signatures of IO/HC Ravinder Singh, is received through email id of the court. Copy of same is already supplied to Ld. Counsel for applicant, electronically.

Heard. Record perused.

As per reply filed by IO, no articles were found in possession of applicant/accused at the time of his personal search. Hence, no articles were seized in his personal search. IO has also sent copy of personal search memo of applicant/accused. The perusal of same would reveal that no articles were seized by IO during personal search of accused.

In view of above circumstances, as the record suggests that no articles were seized from possession of accused during his personal search nor any specific mention of the alleged articles is made on behalf of applicant, in the present application. Therefore, the present application appears to be not maintainable and same is hereby dismissed.

Application is accordingly disposed off.

Scanned copy of this order be sent to the Ld. Counsel for applicant through email, for necessary information.

Scanned copy of the order be also sent to Computer Branch for uploading on Delhi District Court Website.


(RISHABH KAPOOR)
MM-03 (Central), THC, Delhi
01.09.2020

State Vs. Md. Idrish

FIR No.158/2020

PS: I.P. Estate

01.09.2020

ऋषभ कपूर
RISHABH KAPOOR
महानगर दण्डाधिकारी-03
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केन्द्रीय जिला कमरा नं. 150
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Present: Sh. Vakil Ahmed Ld. APP for State

Sh. Deepak Kumar Ld. LAC for applicant

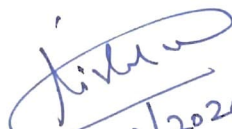
IO/SI Pratap Singh in person

Pursuant to directions issued on 30.08.2020, certificate of good character of accused during his custody period is received from Dy. Superintendent, Central Jail No.5, Tihar. Copy stands supplied to Ld. LAC, electronically.

Heard on the application. Record perused.

This order shall dispose off application for grant of ***interim bail*** moved on behalf of applicant/ accused ***Md. Idrish***.

It is submitted by Ld. LAC that the applicant is a remand prisoner involved in the theft case and is in custody since 09.08.2020 i.e. more than 15 days and therefore, he may be released on interim bail for a period of 45 days or for such other period, as may be deemed fit by this Court. In support of his submission, he has relied upon the directions issued by Hon'ble Apex Court in *Suo Moto W.P. (C) No. 1/2020*, as also the directions issued by Hon'ble High Court of Delhi in *W.P. (C) No. 2945/2020* in case titled as '*Shobha Gupta and Ors. Vs. Union of India & Ors.*' It is further submitted that the applicant is lodged in Place of Safety and has spent considerable period without creating any disturbance. It is further submitted that the present application has been moved in order to decongest the Jail Premises and the applicant undertakes to abide by the terms and conditions as may be imposed by the Court.


01/09/2020

The applicant/accused is shown to be charged with offences u/s 380/411 IPC and is shown to be in custody since 09.08.2020. The present case falls in the category of UTP's as per criteria laid down in the Minutes of the Meeting dated 18.05.2020 of Hon'ble High Powered Committee.

As per record, the applicant/accused is a remand prisoner involved in a theft case and is in jail for more than 15 days. Hence, case of applicant falls in the item no.6, clause (iv) at page no.11 of minutes of HPC meeting dated 18.05.2020. Further, the certificate of good conduct sent by concerned Jail Superintendent, would reveal that conduct of accused was found satisfactory during his custody period.

Having considered that facts and circumstances of the present case and in keeping in view of the directions issued by Hon'ble Apex Court in *Suo Moto W.P. (C) No. 01/2020* from time to time, as also the directions issued by Hon'ble High Court of Delhi in *W.P. (C) No. 2945/2020* in case titled as '*Shobha Gupta and Ors. Vs. Union of India & Ors.*', as well as in view of the criteria laid down in the Minutes of the Meeting dated 18.05.2020 of High Powered Committee, the ***applicant/ accused Md. Idrish*** is granted interim bail for a period of ***45 days from the date of his release*** subject to furnishing personal bonds by him in the sum of Rs. 10,000/ to the satisfaction of concerned Jail Superintendent and subject to the conditions that before his release, concerned Jail Superintendent shall ensure strict compliance of all the relevant directions, more particularly the directions contained in order dated 13.04.2020, issued by Hon'ble Apex Court in *Suo Moto W.P. (C) No. 01/2020* as well as relevant directions issued by Hon'ble High Court of Delhi in *W.P. (C) No. 2945/2020* in case titled as '*Shobha Gupta and Ors. Vs. Union of India & Ors.*'

With these directions, the present application stands disposed of.
Scanned copy of this order be sent to the Ld. LAC for applicant through email. One copy be also sent to concerned Jail Superintendent through all permissible modes including email at daksection.tihar@gov.in , for necessary information and compliance.
Scanned copy of the order be also sent to Computer Branch for uploading on Delhi District Court Website.

(RISHABH KAPOOR)
MM-03 (Central), THC, Delhi
01.09.2020